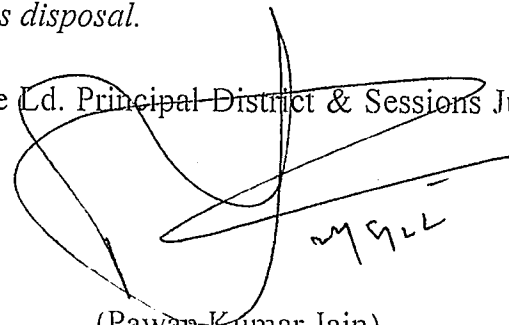


**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI**

**ORDER**

In congruence of earlier order No. 1308/55488-509/F.1(3)/Gaz./2022 dated 23/07/2022 of the Ld. Principal District & Sessions Judge (HQs) vide which *Sh. Mohd. Shakeel Saifi* was authorized to function as Nodal Officer, RTI Branch, Central, THC, Delhi, it is further directed that the existing staff in RTI Section, Central alongwith their regular duties shall assist *Sh. Mohd. Shakeel Saifi*, System Analyst/Nodal Officer, RTI Branch, Central with any RTI related work at his disposal.

This issues with the prior approval of the Ld. Principal District & Sessions Judge (HQs).



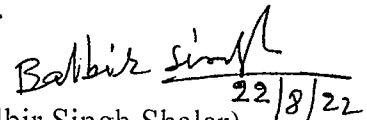
(Pawan Kumar Jain)  
Officer In-Charge (Admn.-II), Central  
Tis Hazari Courts, Delhi

No. 61864-87 P&T/Admn-II/HQs/Delhi/2022

Dated, Delhi the 22 AUG 2022

**Copy forwarded for information and necessary action to:**

1. Sh. Mohd. Shakeel Saifi, System Analyst/Nodal Officer, RTI Branch, Central.
2. The PIO, Central, THC, Delhi.
3. The DDO, Central, THC, Delhi.
4. Personal Officer of the Ld. Principal D&SJ, HQs.
5. The Branch In-Charge/SJA, RTI Section, Central for necessary compliance accordingly.
6. The Website Committee (English/Hindi), THC, Delhi.
7. LAYERS.



(Balbir Singh Shalar)  
Administrative Officer (Judl.) Admn.-II  
Tis Hazari Courts, Delhi

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